CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI



O.A.NO.1989/2001

Thursday, this the 9th day of August, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman Hon'ble Shri S.A.T. Rizvi, Member (A)

N.B.Bhatnagar
Aged 55 years, S/O Late Sri K.B.Bhatnagar
Designation: Senior Artists, AFFPD
Office Address: 57/H, Krishan Menon Marg,
New Delhi-11.
Resident of 9/766, Lodhi Road
New Delhi-3.

...Applicant

(By Advocate: Dr. Sumant Bhardwaj)

Versus

- 1. Union of India
 Through Secretary, Ministry of Defence,
 South Block, New Delhi
- 2. Sri S.K. Sharma Director, AFFPD H.block, Krishna Menon Marg, New Delhi-11.
- 3. Sh. Falguni Rajkumar

 Joint Secretary (Training) and CAO

 Ministry of Defence

 C-II Hutments, New Delhi-11.

 Smt. Amrita Saran

 SCSO, P-2, Office

 of Jt. Secy. (Tr)

 M/O Defence,

 C-II Hutments, ND.-11.

ORDER (ORAL)

By Hon'ble Shri Ashok Agarwal:-

Applicant who holds the post of Senior Artist in Art Section, Armed Forces, Film & Photo Division, is the aspirant for the post of Animation Artist. According an the applicant, he is the only eligible candidate for On the basis of an earlier DPC held, one Shri promotion. Fakhrey Alam, though not qualified, was promoted to the post of Animation Artist on 25.8.1999. Applicant instituting promotion bу aforesaid the impugned OA-1249/2000 which was disposed of by an order passed on the (Annexure A-1) with a direction 13.2.2001 respondents to hold a review DPC within a period of three

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months. A review DPC was accordingly held on 15.5.2001 and aforesaid Shri Fakhrey Alam was reverted by an order passed on 18.5.2001. Despite the aforesaid DPC having been held on 15.5.2001, no decision thereon has so far been declared. Applicant, in the circumstances, has submitted his representation of 13.07.2001 at Annexure A-2. No decision thereon has so far been taken.

- 2. In the circumstances, we find that interest of justice will be duly met by disposing of this OA at the admission stage itself even without issue of notice with a direction to the first respondent to decide the aforesaid representation by passing a speaking and a reasoned order and communicate the same to the applicant. A further direction is issued to respondent Nos. 3 & 4 to declare the results of the DPC. Both aforesaid directions be complied with expeditiously and within a period of one month from the date of receipt of a copy of this order. We direct accordingly.
- 3. Present OA is disposed of in the aforestated terms.

(S.A.T. Rizvi)
Member (A)

/sunil/

shok Agarwal) Chairman